

[Shrimati Kamla Sinha]

demanded. I had also raised this issue while discussing the railway ministry's budget.

Plight of East Bengal refugees in Champaran district of Bihar

श्री चतुरानन मिश्र (बिहार) : उपाध्यक्ष महोदय, मैं इस विशेष उल्लेख के माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूँ कि जब भारत का विभाजन हुआ था, उस वक्त के पूर्वी बंगाल से करीब 80,000 आदमी बिहार में आए थे और ये करीब 56 कालोनी में बसाए गए थे हमारे चम्पारण जिल में, पूर्वी चम्पारण और पश्चिमी चम्पारण में। उस समय एक एग्रीमेंट हुआ था केन्द्रीय सरकार और राज्य सरकार के बीच में कि कैसे उनके पुनर्वास का इंतजाम वहाँ पर हो।

महोदय, अभी उसमें दिक्कत यह हुई कि उन लोगों की जो भाषा है वह बंगला भाषा से भी थोड़ा भिन्न है और वे लोग दूसरी भाषा ठीक से समझते भी नहीं। राज्य सरकार ने यह निर्णय लिया कि उनकी शिक्षा के लिए 35 शिक्षकों की बहाली की जाए और उनकी अपनी भाषा में शिक्षा का प्रबंध किया जाए। अभी बिहार सरकार के अधिकारियों ने इसमें से सात शिक्षकों की बहाली की। अब बिहार सरकार के पदाधिकारियों ने यह सवाल उठाया है कि ये भारतीय नागरिक नहीं हैं, इसलिए इनको नौकरी में नहीं लिया जा सकता अन्यथा ये भारतीय नागरिकता को साबित करें। मैं इस बिन्दु की ओर आपका ध्यान आकर्षित करता हूँ कि इन्हें भारत में आए हुए 36 वर्ष से ज्यादा हो गए और यह लोग वोट वगैरह भी डालते हैं, इलेक्शन में भाग लेते हैं, इस देश में बस गए हैं और अगर इन्हें नौकरी से वंचित कर दिया जाता है तो इनकी शिक्षा दीक्षा और सांस्कृतिक विकास का काम बिल्कुल अवरोध हो जाएगा और यह लोग संकट में पड़ जाएंगे। इसलिए इन्हें पूरा भारतीय नागरिक मान लिया जाय।

दूसरी बात, महोदय यह है कि उस समझौते के मुताबिक राज्य सरकार ने सवा चार एकड़ जमीन प्रत्येक परिवार को दी थी, लेकिन उस जमीन पर उनका एनटाइटलमेंट नहीं हो पाया। इसका नतीजा यह है कि वह बैंक से कर्जा नहीं ले सकते, मोर्टेगज नहीं कर सकते।

इसलिए मैं चाहूंगा कि भारत सरकार फिर से राज्य सरकार से बातचीत करके इसके बारे में भी एक व्यवस्था कर दे क्योंकि अब तो वह लोग हमारे देश में आ गए हैं, इसी देश के नागरिक हैं तो समान विकास के भागी हो।

एक और दिक्कत, महोदय, यह है कि जो एग्रीमेंट हुआ था उसमें यह था कि यह जमीन जो राज्य सरकार ने दी है वह पुरुष मेम्बर को दी है। अब यदि मर्द मर जाता है तो वह जमीन स्त्रियों को नहीं मिल पाती। इसलिए यह भी व्यवस्था की जानी चाहिए कि अगर कोई मर्द मर जाता है तो उनकी स्त्री को उस जमीन पर अधिकार हो।

सारांश, यह कि हमारे रिफ्यूजी जो ईस्ट बंगाल में से आए हुए हैं, उन लोगों की हालत अत्यन्त दयनीय है। इन बिन्दुओं पर भारत सरकार को राज्य सरकार से फिर से बात करनी चाहिए क्योंकि उसी के समझौते से वह लोग वहाँ गए हैं। इनकी सुव्यवस्था की जाए, यही मेरा आपके माध्यम से निवेदन है। धन्यवाद।

Non-implementation of the interim order of the Cauvery Water Tribunal by the Karnataka Government

SHRI G. SWAMINATHAN (Tamil Nadu) : Mr. Vice-Chairman, Sir, the Cauvery Water Disputes Tribunal had in its order of the 25th June 1991, directed the State of Karnataka to ensure that 205 TMC of water was available to Tamil Nadu in a year from June to May and the release has to be made in four weekly instalments and if in a particular week, it is not possible to release the required quantity of water, the said deficit should be made good in the subsequent week.

Sir, the Government of India also has published this interim order of the Cauvery Water Disputes Tribunal in the Gazette on 10.12.91. In spite of the same, the Karnataka Government has not voluntarily released any water so far by way of implementing the Tribunal's order. The waters received in Tamil Nadu are

only the surplus flows which the Karnataka State could not hold up and the waters in the catchment below the Karnataka reservoir. During the month of July 1992, up to the 15th, while 21.38 TMC of water has been prescribed by the Tribunal, Tamil Nadu has received only 13.40 TMC which is less by 7.98 TMC. The date of opening the Mettur reservoir for 1992-93 is 12th June and the storage of water in the Mettur dam on that date was only 63.9 TMC and it has come down to 52.2 TMC. Because of the non-implementation of the Tribunal's interim order by Karnataka and the consequent uncertainty in the receipt of further flows, there is apprehension in the minds of the farmers of Tamil Nadu about the availability of water for the current irrigation season.

I would request the Government of India to uphold the Constitution and direct the Government of Karnataka to release the water as per the direction of the Tribunal. I would also request the Central Government, as per section 6 of the Inter-State Water Disputes Act, to frame a scheme and constitute an authority for the implementation of the decision of the Tribunal.

I am sorry that even though seven months have elapsed after the gazetting of the order of the Tribunal, the Central Government has so far not taken any steps to constitute the authority.

In conclusion, Sir, I would like to mention that Tamil Nadu is also concerned about the reported statement of the Union Water Resources Minister to the Members of the Consultative Committee attached to his Ministry by the middle of this month. He is reported to have said....

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no. Please don't quote that. You are not supposed to do that.

SHRI G. SWAMINATHAN: It is there in the papers and it is a published document.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You can say that it has appeared in the Press.

SHRI G. SWAMINATHAN: Yes, it has appeared in the Press. He has approved, it is reported, of a certain project for recharging the ground water resources in the Kolar area in Karnataka. I hope that the approved area of the project does not fall within the Cauvery basin which is under dispute. Thank you, Sir.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Sir, I would like to associate myself wholeheartedly with what Mr. G. Swaminathan has said. Just one thing only I would like to add. This issue has been hanging fire for far too long, for over twenty years. Several times we have discussed this. How many times it has been discussed, how many negotiations have taken place! Finally, the matter has led to great acrimony and it has gone up to the Supreme Court and the Tribunal. What has happened is—this is the point on which I would like to focus—that after our fighting a bitter battle in the Supreme Court, the order of the Tribunal has been upheld and it has been said that the Tribunal's order has to be obeyed. But then we had to fight in this House and also in the other House and politically too. Also, Sir, the Tamilians in Karnataka were put to a great danger because of the dispute and, finally, the Central Government notified the order after a great deal of delay. It took a long time for them to notify it. Even though that order has been notified, there is still further delay in taking up the scheme and constituting the authority. The order of the Tribunal is utterly meaningless, and there will be no Rule of Law in this country, unless that order of the Tribunal is obeyed. The people of Tamil Nadu have waited patiently for over twenty years. I think

[Shrimati Jayanthi Natarajan]

it is high time that the Central Government saw to it that the order of the Tribunal was obeyed. Otherwise, there will be no meaning at all.

SHRI S. MUTHU MANI (Tamil Nadu): Sir, I associate myself with the Special Mention made by Shri G. Swaminathan, our leader here.

In the Cauvery waters issue, non-implementation of the order of the Tribunal is unconstitutional. Our honourable Chief Minister, Dr. Puratchi Thalaivi, is very keen to see that the people belonging to Karnataka and Tamil Nadu have brotherly attitude. We want to keep the cultural relations between Karnataka and Tamil Nadu.

Sir, this issue is nothing but a problem of life and death for the farmers and the agricultural labourers of the Cauvery delta region. In these circumstances, a person like Shri Gundu Rao says that he is ready to shed his last drop of blood, but would not allow a drop of water to Tamil Nadu. Such remarks have wounded the hearts of crores of Tamils the repercussions of which could be very serious. The people of Tamil Nadu are maintaining silence because of the faith they still have in the Central Government. I request that the Central Government must come forward to take immediate effective steps to solve the Cauvery water problem by implementing the order of the Tribunal through the Karnataka Government.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Only associate.

SHRI V. NARAYANASAMY: I associate with only two sentences. Sir, I associate myself with Swaminathanji about the Cauvery water issue which is raised before this House. (Interruptions) Yesterday, I raised it in this House during the Zero Hour. Sir, my point is very clear. Even after the notification of the interim award by the Central Government, the Karnataka Government and the

Opposition parties have been raising their voice against the implementation of the award. Sir, my information is that four Ministers of the Karnataka Government have said that they are going to agitate against the interim award and that they are going to boycott the Tribunal. They went to that extent. Now the option open to the Central Government is this. The discussions that they had with the Chief Minister failed. Therefore, Sir, the Central Government must and need not wait any longer. They have to frame the scheme. And immediately they should send the Central Government officers of the water Resources Ministry for the implementation of the interim award. Yesterday it appeared in the press that the Krishnarajasagar is full. That photo also appeared in the press.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That is all.

SHRI V. NARAYANASAMY: The Karnataka Government cannot say that there is no water. Therefore, Sir the Karnataka Government has to immediately agree with the interim award passed by the Tribunal, and the Tanjore delta should be saved.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Okay. Now, Mr. Upalsamy.

SHRI S. AUSTIN (Tamil Nadu): Mr. Vice-Chairman, Sir, I associate myself with my leader, Shri Swaminathan.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You are associating. That will be noted.

SHRI S. AUSTIN: Sir, the Tribunal order was notified in the gazette by the Central Government.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You have associated. That is all. (Interruptions)

SHRI S. AUSTIN: Sir this is the life and death problem of Tamil Nadu

farmers. So the Central Government must take necessary steps to solve the problem and give direction to the Karnataka Government to implement the court order immediately.

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice-Chairman, Sir, already grave injustice has been done to the cause of Tamil Nadu. Sir, even on the most burning issue of Ayodhya, the decision taken by the Central Government is that the orders of the court are to be respected and honoured. Sir, many months have passed, what has happened? The interim award which was announced by the Tribunal has not been honoured at all. And the Government is riding roughshod in Karnataka. Therefore, it is high time the Central Government at least now intervened and did justice to the cause of Tamil Nadu. The interests of the farmers of Tamil Nadu should be protected. Sir, Tamil Nadu is not making any request for any privileges. These are the rights established over the centuries. This is the fact. The Central Government is sleeping. This is my charge. The Central Government is doing politics.

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Gopalsamy, I gave you time....

SHRI V. GOPALSAMY: All these months, what action has the Central Government taken? (Interruptions) The Central Government is in deep slumber.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You are misusing the time. ... (Interruptions) It was going so smoothly, and you are spoiling your case. (Interruptions) You are spoiling your case.

SHRI V. GOPALSAMY: The Central Government has shirked its responsibility and duty. This is my charge.

(Interruptions)

SHRI V. NARAYANASAMY: The Central Government has done its job.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Shri Bhattacharya. (Interruptions) I will not allow anybody except Mr. Bhattacharya. (Interruptions) please sit down.

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): I associate...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Yes, your association is noted.

SHRI S. K. T. RAMACHANDRAN: I want to say...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no. Your name is associated. (Interruptions) No, no. I will not allow. Nothing will go on record.

SHRI S. K. T. RAMACHANDRAN:**

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. I am not allowing.

SHRI S. K. T. RAMACHANDRAN: I associate myself with the Special Mention...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That will come. Nothing else except your association. Please sit down. I have allowed this much; I cannot allow any more. Your name will be associated. Now Prof. Bhattacharya.

Mass deputation of youths with a 14-point charter of demands before the Prime Minister

PROF. SAURIN BHATTACHARYA (West Bengal): Mr. Vice-Chairman. I thank you for giving me the opportunity. I am going to raise an issue which, perhaps, concerns all the people in the country.

**Not recorded.